

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-120**  
765/252/ND/2019

**IN THE MATTER OF:**

Vasu Crop Science Pvt.Ltd.& Others  
Vs.  
ROC. Delhi & Haryana

....APPLICANT

....RESPONDENT

**SECTION**

**U/s 252**

**Order delivered on 08.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant :  
For the OL :  
For the RD :  
For the Intervener :

**ORDER**

Counsel for the Applicant is present. The AROC is present. Directors namely Mr/Ms. Mukesh/Manju, are present. No representation on behalf of two entities. Mr. Mohit will take the responsibility to convey them the next date of hearing.

The AROC is directed to keep the Senior officers of the MCA present on the next date of hearing.

List the matter on 20.1.2021.

-sd-

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit